

(2023) 12 SEBI CK 0003

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1473 Of 2023, Appeal No. 908 Of 2023

Anirudh R. Parikh

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 04-12-2023

Acts Referred:

Citation : (2023) 12 SEBI CK 0003

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Meera Swarup, Technical Member

Bench : Division Bench

Advocate : Prachi Pandya, Vishal Kanade, Ravishekhar Pandey, Nishit Dhruva, Shefali Shankar, Rasika Ghate, Harsh Sheth

Final Decision : Disposed Of

Judgement

1. Let a reply be filed by the respondent within three weeks from today. Rejoinder to be filed within three weeks thereafter. The matter would be listed for admission and for final disposal on January 31, 2023.
2. Considering the facts and circumstances that has been brought on record, we direct the appellant to deposit 50% of the penalty amount within four weeks from today. If the said amount is deposited, the balance amount shall not be recovered during the pendency of the appeal. The stay application is disposed of.